

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 1 OF 2001

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

1/3/2002

Reply filed

on 4/3/02

Due to call of Jodhpur Bench,
the lawyers are absenting to appear.
Put up on 21/4/2002 for admission.

A. P. NAGRATH
Adm. Member

(G. P. GARG)
Vice Chairman

2-4-2002

Mr. B. Khan counsel for the applicant.
Mr. Kamal Dave counsel for the respondent.

Applicant stands superannuated
on 31-5-97 from the post of Fitter Gr-I.
He has raised a dispute with regard to
the wrong fixation of his pay. The relevant
order was passed on 5-5-97 (Annexure A-1),
before the retirement of the applicant. The
applicant made a representation, which was
finally decided by the order dated 10-12-97
(Annexure A-3).

Now the applicant by means of
this OA under section 14 of the Administrative
Tribunals Act, 1985, has challenged the order
dated 5-5-97 as well as the order dated
10-12-97, passed on his representation. The
present OA has been filed on 4-12-2000, i.e.,
after about three years of the accrual of
cause of action to him. The present OA is
hopelessly barred by time. There is no
application for condonation of delay.
Even otherwise, learned counsel for the
applicant could not indicate the circumstance
which impelled the applicant to approach
this Tribunal after a substantial delay
of three years.

Since, the OA is barred by
limitation, it is accordingly dismissed,
as being not maintainable. It is hit
by the provisions of Section 21 of the
Administrative Tribunals Act, 1985.

(A. P. Nagrath)
Adm. Member

(Justice G. P. Garg)
Vice Chairman

Part II and III destroyed

in my presence on 10-27-02

under the supervision of

section officer as per

order dated 11-17-02

Section officer (Record)